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**NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 17/02/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

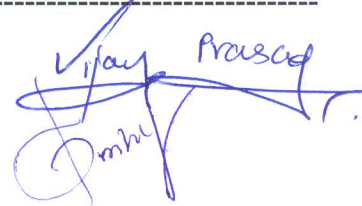
**APPLICATION NUMBER :  
PETITION NUMBER : CP/5/2016  
NAME OF THE PETITIONER(S) : FIRST CITY INVESTMENTS LTD  
NAME OF THE RESPONDENT(S) : LOVEDALE SPAS (I) LTD + 3  
UNDER SECTION : 397/398**

<b>S.No.</b>	<b>NAME (IN CAPITAL)</b>	<b>DESIGNATION</b>	<b>SIGNATURE</b>
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**REPRESENTATION BY WHOM**

T.M. VIJAY PRASAD  
Practicing Company Secretary  
M/s. T.M. NAIDU & Co.

Counsel for the petitioners  
The. SIRISH CHANDRAN  
COUNSEL FOR RESPONDENTS.



**ORDER**

Shri T M Vijay Prasad, PCS, representing the petitioners present. Counsel for respondents present. We have heard the matter in part. However, during the course of arguments, counsel for respondents has given his suggestion that there is a chance for settlement. Keeping in view the submissions, the counsel for respondents is directed to file a memo giving the outlines of the proposed compromise by serving a copy to the other side by 28.02.2017. Thereafter the petitioners will file their response within a week's time. The matter is adjourned for further proceedings. Put up on **10.03.2017 at 10.30 A.M.**

  
(Ch. Md. Sharief Tariq)  
Member (Judicial)

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)